

FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

**ORDER SHEET**

*Contempt* APPLICATION NO. 5/2000 OF 199  
DA 68/97

Applicant(s) *Sri Ranjit Choudhary and ors.*

Respondent(s) *Sri C. M. Vasudev and ors.*

Advocate for Applicant(s) *Mr. A. K. Phukan*  
*Mr. D. Roy, Mr. K. Monir.*


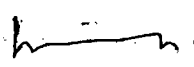
Advocate for Respondent(s) *Mrs. S. Sarma.*

Notes of the Registry	Date	Order of the Tribunal
The learned applicant Advocate has been filed Contempt petition for non-compliance of Judgment and order dtd. 14-9-99 passed by this Honble Tribunal.	28.2.00	There is a return filed on 2.3.00.
	2.3.00	On the prayer made on behalf of Mr. A. Roy, learned counsel for the petitioner, the case is adjourned till 7.3.00. List on 7.3.00 for further orders.
	7.3.2000	Issue Notice. Returnable by 4 weeks. List on 7.4.2000 for orders.
Laid before Honble Court for further order.		
Section Officer.		

*M*

Notes of the Registry	Date	Order of the Tribunal
Steps received today notice prepared and sent to D. section for issuing of the same to the respondents through Regd. post with A/D. vide D.N. No. 798 to 799 Dtd. 16-3-2000 By 14-3-2000	7.3.2000  lm 8/3/2000	Issue notice to show cause as to why contempt proceedings shall not be drawn up. Returnable by 4 weeks. List on 7.4.2000 for orders.  Member(J)  Member(A)
Notice duly served on R. No- 1. By 6-4-2000	7.4.00  lm	Mr. A. Deb Roy, Sr. CG.S.C. for the alleged contemnors prays for 1 month time for filing objection. List for order on 5.5.00.  Member
Reply & Affidavit has been filed. By 12-5-2000	5.5.2000  trd	None of the counsel is present. Let this matter be listed on 1.6.2000 for further order.  Member(J)
	1.6.00	There is no Bench today. Adj'd on 13.7.00. No
	13.7.00	There is no Bench. Adj'd on 30.10.00. No
	30/10/2000	No D.B. Adjourned to 8.4.2001. By A. K. Roy 30/10

17

Notes of the Registry	Date	Order of the Tribunal
	5.1.01	<p data-bbox="790 336 1500 470">Present : Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman. Hon'ble Mr. K.K.Sharma, Member (A).</p> <p data-bbox="782 524 1548 685">Heard learned counsel for the parties. Hearing inconclusive. Post again on 9.1.2001 for further hearing.</p> <div data-bbox="782 725 1101 833"> Member (A)</div> <div data-bbox="1324 725 1548 833"> Vice-Chairman</div> <p data-bbox="606 887 662 927">trd.</p>

## Notes of the Registry

**Date**

### Order of the Tribunal

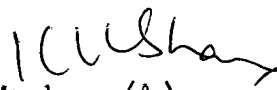
## Notes of the Registry

## Date

## Order of the Tribunal

9.1.2001

Heard learned counsel for the parties. Hearing concluded. Order reserved.

  
Member (A)


  
Vice-Chairman

mk

19.1.2001

We have heard the learned counsel for the parties at length on the contempt matter. The order of this Bench dated 2.11.1994 in O.A.No.45/1992 and the order dated 14.9.1999 in O.A.No.63/1997 are clear and unequivocal. In both the judgments it was clearly pronounced that the applicants were similarly situated as the Assistants and Stenographers of the Central Secretariat Service. The reasons for its conclusions were also given. The decision rendered was final and conclusive and at no point of time the aforesaid two decisions were assailed in any forum. In our considered opinion, the respondents ought to have acted upon the orders in the right spirit. However, we are not inclined to exercise the jurisdiction, power and authority in respect of the contempt in the absence of any positive direction as such. Though the judgments were clear we have only given the benefit to the respondents.

The contempt proceeding is accordingly closed.

  
Member(A)

  
Vice-Chairman

nkm

113  
22/01/01

Notes of the Registry	Date	Order of the Tribunal